(घ) कल्याण मंत्रालय द्वारा चलाई गई राष्ट्रीय विदेश छात्रवृत्ति योजना (नेशनल ओवरसीज स्कीम) के अन्तर्गत किया गया औसत व्यय, विदेश में अध्ययनों के लिये प्रति वर्ष प्रायोजित 30 छात्रों के लिये प्रति छात्र प्रति वर्ष 7,06,530/- रु० (लगभग) है। शिक्षा विभाग द्वारा संचालित बिदेश में अध्ययनों के लिए अधिकांश छात्रवृत्ति योजनाएं, दाता देशों द्वारा पूर्णतः वित्तपोषित हैं। कुछ मामलों में, सांस्कृतिक विनिमय कार्यक्रमों के अन्तर्गत, सरकार किफायती श्रेणी द्वारा वायु यात्रा किराया / पूरक अनुदान पर व्यय वहन करती है, जो प्रत्येक देश के आधार पर भिन्न-भिन्न होता है।

(ङ) विदेश से अपना अध्ययन पूरा करके वापस आये 85 छात्रों में से 50 छात्र पहले से ही अपने जाने से पूर्व सेवारत हो गये थे और वापसी आने पर रोजगार में लगा लिये गये। छात्रवृत्ति योजना में उच्च अध्ययन / अनुसंधान को सुगम बनाने पर बल दिया गया है।

Irregularities *by* National Open School

1784. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleas. ed to state:

(a) whether Government are aware of the grave financial irregularities being committed by NOS (National Open School) Officials;

(b) if so, the details thterof;

(c) whether the CBI has also seized the records of the NOS and found illegal deals in supply of substandard paper etc., and

(d) if so, what immediate action Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE (KM. SELJA): (a) to (d) It has come to the notice of the Government that CBI has collected some files pertaining to the purchase of the paper from National Open School (NOS), an atonomous organisation under the Ministry of Human Resource Development (Department of Education), in connection with a preliminary enquiry. Further action against the delinquent official(s) of NOS, if so found after completion of CBI's enquiryjinvestigation, will be taken by the Disciplinary Authority under the extern Rules and Bye-laws.

महिलाओं पर अत्याचारों संबंधी समाचार

1785. श्री दिग्विजय सिंह : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय महिला आयोग पर्याप्त अधिकारों के अभाव में पीड़ित महिलाओं को न्याय दिलाने हेतु प्रभावी रूप से कार्य नहीं कर रहा है ;

(ख) क्या सरकार आयोग के समुचित कार्यकरण और पीड़ित महिलाओं को न्याय दिलाने हेतु आयोग के अधिकारों में बढ़ोतरी करना चाहती है, यदि हां, तो तत्संबंधी ब्यौरा क्या है ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं, और दिनांक 6 और 7 जनवरी, 1995 के "दैनिक जागरण" में "महिला अत्याचार पर सार्वजनिक सुनवाई" शीर्षक से प्रकाशित समाचार पर सरकार की क्या प्रतिक्रिया है ?

मानव संसाधन विकास मंत्री (महिला एवं बाल विकास विभाग) में राज्य मंत्री (श्रीमती बासव राजेश्वरी) : (क) जी, नहीं।

(ख) और (ग) जी नहीं। राष्ट्रीय महिला आयोग अधिनियम, 1990, के द्वारा राष्ट्रीय महिला आयोग को अधिनियम के अन्तर्गत कार्रवाई जिसमें महिलाओं के लिए उपलब्ध सुरक्षापायों से संबंधित सभी मामलों की छान-बीन

और जांच शामिल हैं, करने के लिये सक्षम बनाया गया है। दिनांक 6 और 7 जनवरी, 1995 को "दैनिक जागरण" में प्रकाशित समाचार के संबंध में यह कहा गया है कि आयोग द्वारा यह सुनवाई महिलाओं पर हो रहे अत्याचारों के विरुद्ध जागृति उत्पन्न करने के लिये आयोजित की गई थी। सरकार इस प्रकार की कार्रवाई का स्वागत करती है।

Proposal to raise fee by ITT

1786. SHRI SURESH KALMADI. Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Indian Institute of Technology have submitted a proposal to the Government for hiking the students fee by almost 100 per cent; and

(b) if so. what is Government's reaction in respect thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) and (b) A proposal to revise the fee structure roughly *by* four times has been submitted by the UTs to their Council in terms of the provisions contained in Section 33(2)(b) of the Institute of Technology Act, 1961 and the amended Clause 22 of the Statutes of the Institutes. The approval of the Council or UTs is required for any revision of fees in IITs.

Promotion of Teachers in KVS

1787. SHRI J. S. RAJU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any prescribed qualifying period after which a trained graduate teacher is eligible for promotion to the post of Post Graduate Teachers;

(b) whether this qualifying period includes period on leave without pay

(c) if not, whether some TGTs have been promoted derpite the fact that they had been on LWP during the minimum qualifying period; and

(d.) what, are the details of such teachers, Vidyalaya-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA):

(a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) Do not arise.

National Open School

1788. SHRI SANATAN BISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) how many National Open School projects of the Central Board of Secondary Education are functioning in the country;

(b) what was the strength of student in each school in the year 1994; and

(c) whether any special case is being taken for those who had to drop the school for some reasons?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT OF CULTURE) (KUMARI SELJA); (a) to (c) In 1979 the Central Board of Secondary Education (CBSE) started Open School as an inaovative project in the field of open learning. Keeping in view the priority given to open learning system in the National Policy on Education. 1986 and increasing demand from young adalts. for expansion of this system, ?.